

Annexure 7
Name of the Corporate Debtor: Jaiprakash Associates Limited; Date of Commencement of CIRP: 3rd June, 2024; List of Creditors as on 24th April 2025
List of Operational Creditors (Government Dues)

S.No	Name of Creditor	Details of claim received		Details of claim admitted				Whether related party?	Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of Claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee						
1	Central Depository Services (India) Limited	13-Aug-24	3,14,821.00	-	-	-	-	No	-	-	3,14,821.00	-	-
2	Collector (Mining Section) Distt. Rewa	25-Jul-24	37,28,75,650.00	37,28,75,650.00	-	-	-	No	-	-	-	-	-
3	Employees' State Insurance Corporation	07-Nov-24	4,55,337	4,55,337.00	-	-	-	No	-	-	-	-	-
4	Employees' State Insurance Corporation	24-Jun-24	2,065.00	2,065.00	-	-	-	No	-	-	-	-	-
5	Employees' State Insurance Corporation	25-Jul-24	777.00	777.00	-	-	-	No	-	-	-	-	-
6	Yamuna Expressway Industrial Development Authority	19-Jul-24	47,90,85,79,448.00	10,67,00,00,000.00	-	-	-	No	-	-	-	37,23,85,79,448.00	-
7	Income Tax Department, Ministry of Finance, Govt. of India	25-Jun-24	4,49,36,46,253.00	-	-	-	-	No	1,87,36,00,000.00	-	-	2,62,00,46,253.00	-
8	The Commissioner of Customs Export Mumbai	12-Jun-24	87,99,18,312.00	-	-	-	-	No	-	-	-	87,99,18,312.00	-
9	Nominated Authority, Ministry Of Coal, Appointment under section 6 of the Coal Mines (Special Provisions) Act, 2015	06-Aug-24	4,18,38,00,000.00	-	-	-	-	No	-	-	4,18,38,00,000.00	-	-
10	NATIONAL SECURITIES DEPOSITORY LTD	13-Jun-24	4,47,428.00	4,47,428.00	-	-	-	No	-	-	-	-	-
11	DY Commissioner of Income Tax	18-Jun-24	2,13,83,040.00	-	-	-	-	Yes	-	-	-	2,13,83,040.00	-
12	Collector (Mining Section) Distt. Satna	06-Jan-25	24,83,05,356.00	24,83,05,356.00	-	-	-	No	-	-	-	-	-
13	BSE Limited	18-Jun-24	2,23,050	-	-	-	-	No	-	-	-	2,23,050	-
14	Haryana Power Generation Corporation Limited ["HPGCL"]	19-Dec-2024	20,44,86,784	-	-	-	-	No	17,28,69,500	-	-	3,16,17,284	-
15	Electricity Distribution Division Robertsganj Sonbhadra	24-Feb-25	12,70,53,047	12,70,53,047.00	-	-	-	-	-	-	-	-	-
16	Uttar Pradesh State Load Dispatch Centre Ltd	21-Mar-25	5,07,32,262	4,76,22,333.00	-	-	-	-	-	-	31,09,929.00	-	-
17	Uttar Pradesh Power Corporation Limited	24-Feb-2025	6,34,60,809.00	-	-	-	-	No	-	-	-	6,34,60,809.00	-
	Total		58,55,56,84,439.00	11,46,67,61,993.00					2,04,64,69,500.00		4,18,72,24,750.00	40,85,52,28,196.00	-

Notes related to the claims verification process of Jaiprakash Associates Limited.

1. General Note applicable to the overall claim verification process:

1.1 As part of the verification of the claims, there are following categories of "verification" to take note of, as laid out below-

a. Amount Admitted – refers to the amount/claim that has been admitted basis the verification from the documents submitted by the claimant and the status of these claims shall be updated in due process subject to availability of relevant information of Corporate Debtor.

b. Amount under verification – refers to the amount/claims that are currently under review and the status of the same shall be updated post verification, subject to availability of relevant information from Corporate Debtor and Claimants.

c. This is not a final list of creditors and adjustments will be made following further verification. The verification of claims is under process and the list shall be updated on periodical basis.

d. Amount under rejection: refers to the duplicate entries of the claims/ amounts.

2. The principle for calculation of dues as claimed by YEIDA is one of the issues which is the subject matter of the Writ Petition No. 6049 of 2020 which is currently sub-judice before the Hon'ble High Court of Judicature at Allahabad. This writ petition was last listed on 11 September 2024, when it was reserved for orders. Accordingly, the admitted amount is subject to revision/modification basis the judgment of the Hon'ble Allahabad HC in the said writ petition.

3. The amounts which have been admitted towards 'external development charges' shall constitute 'unsecured operational debt' in terms of the judgment of the Hon'ble NCLAT in Yamuna Expressway Industrial Development Authority v. Monitoring Committee of Jaypee Infratech Ltd. Through Anuj Jain, Secretary & Ors., Company Appeal (AT) (Insolvency) No.493 of 2023."